

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105

New IA-2230/2021

in

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....FINANCIAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 20.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pranav Gupta, Advocate.

For the RP : Mr. Rishabh Jain, Advocate.

ORDER

New IA-2230/2021:-

At the time of virtual hearing of this application, the Applicant was not present. The Counsel for the Resolution Professional is present and prayed for grant of time for filing reply in the matter. Time prayed for is granted. Post this matter after four weeks.

List the matter on 22nd July, 2021.

-SD-

**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**

-SD-

**(P.S.N. PRASAD)
MEMBER (JUDICIAL)**

Shammy

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105
IA-1822/2021
in
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

....**FINANCIAL CREDITOR**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.....**RESPONDENT**

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 20.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Rishabh Jain, Advocate.

ORDER

IA-1822/2021:-

Heard the arguments advanced by the Counsel for the Applicant as well as Counsel for the Resolution Professional. Both the sides are directed to file written submissions containing two pages each along with case law, if any, within Ten days on the point which they have argued today. Order in this matter is **reserved**.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Shammy

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105

IA-929/2021

in

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

CREDITOR

Vs.

s. M/s. Earthcon Universal Infratech Pvt. Ltd.

...**FINANCIAL**

....**RESPONDENT**

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 20.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shikhil Suri, Ms. Nikita Thapar and Ms. Komal Gupta, Advocates.

For the RP : Mr. Rishabh Jain, Advocate.

ORDER

IA-929/2021:-

Heard the arguments advanced by the Counsel for both the parties. Counsels for both the parties are directed to file written submissions on the point which they have argued today not exceeding three pages along with case law, if any. They may inform the status of filing the written arguments on the next date of hearing.

List the matter on 03.06.2021.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit Singh